



2026:AHC:8749

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 566 of 2026

Krishnapal @ Bablu

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Siddharth Niranjana, Suraj Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 66

HON'BLE KRISHAN PAHAL, J.

1. List has been revised.
2. Heard Sri Siddharth Niranjana, learned counsel for the applicant, Sri Sunil Kumar, learned A.G.A. for the State and perused the material placed on record.
3. Applicant seeks bail in Case Crime No.162 of 2024 (Sessions Trial No.181 of 2024), under Sections 103(1)/3(5) BNS, Police Station Ait, District Jalaun at Orai, during the pendency of trial.
4. It is submitted by learned counsel for the applicant that similarly placed co-accused person, Shivam Patel has already been enlarged on bail by the Co-ordinate Bench of this Court vide order dated 2.1.2025 passed in Criminal Misc. Bail Application No.47003 of 2024. Subsequent to it, the statements of informant/PW-1 and eye-witness/PW-2 have been examined in court.
5. Learned counsel for the applicant has further stated that the informant/PW-1 has not supported the prosecution story during trial and the eye-witness/PW-2 has completely resiled from his earlier statement and has been cross-examined by the public prosecutor after declaring him hostile.
6. It is further argued by learned counsel for the applicant that there is no likelihood of conviction of the applicant in the present case. There is no criminal antecedent of the applicant. The applicant is languishing in jail since 16.8.2024 and he is ready to cooperate with trial. In case, the applicant is released on bail, he will not misuse the liberty of bail.
7. Per contra, learned A.G.A. has vehemently opposed the bail application

but could not dispute the fact that there is no criminal history of the applicant and the PW-1 has not supported the prosecution story and PW-2 has turned hostile.

8. Considering the facts and circumstances of the case, submissions made by learned counsel for the parties, the evidence on record, taking into consideration that PW-1 has not supported the prosecution story and PW-2 has turned hostile during trial coupled by the fact that co-accused Shivam Patel has already been enlarged on bail, and without expressing any opinion on the merits of the case, prima facie, the Court is of the view that the applicant has made out a case for bail. The bail application is ***allowed***.

9. Let the applicant- **Krishnapal @ Bablu**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

- (i) The applicant shall not tamper with evidence during trial.
- (ii) The applicant shall not pressurize/intimidate the prosecution witnesses.
- (iii) The applicant shall appear before the trial court on the date fixed.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Krishan Pahal,J.)

January 13, 2026
Vikas Verma